

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No. 3738/2023

BERNARD LYNGDOH PHAWA

Appellant(s)

VERSUS

THE STATE OF MEGHALAYA

Respondent(s)

(IA No. 256281/2023 - SUSPENSION OF SENTENCE)

WITH

SLP(Crl) No. 1798/2025 (II)

(IA No. 19876/2025 - CONDONATION OF DELAY IN FILING and IA No. 19874/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 27-01-2026 These matters were called on for pronouncement of judgment today.

For Appellant(s) : Mr. Subhro Sanyal, AOR
Ms. Anki Kashyap, Adv.
Mr. Rakesh Kumar, Adv.Mr. Ajay Sabharwal, Adv.
Mr. Prabhas Bajaj, AORFor Respondent(s) : Mr. Avijit Mani Tripathi, AOR
Mr. T.K. Nayak, Adv.

Hon'ble Mr. Justice K. Vinod Chandran pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Sanjay Kumar and His Lordship.

The appeals are allowed in terms of the signed reportable judgment.

If the accused are still in jail, then they shall be released forthwith, if not required in any other case and if they are already released on bail, the bail bonds will stand cancelled.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS(PREETI SAXENA)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)